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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 175/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	Sreerampur Ispat Pvt.Ltd.-Vs- Bajoria Steel & Re-rolling Mills Pvt.Ltd.		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	NITU PODDAR, Authorized Rep. PLS.	VINOD KR. KOTHARI, IRP	18.1.18
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ORDER

Ld. Pr. CS on behalf of the Interim Resolution Professional (IRP) is present No one is present from the operational creditor's and the corporate debtor's.

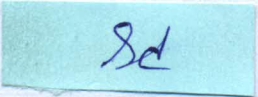
IRP has filed the progress report dated 11/01/2018 annexing the minutes of the meeting of the Committee of Creditors (CoC) dated 20/12/2017, which may be taken on record. It shows that the CoC has confirmed appointment of IRP as Resolution Professional (RP) with 100% vote share.

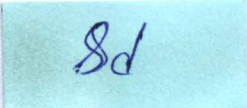
In view of the resolution passed by the CoC, we hereby appoint Mr. Vinod Kothari as RP.

Pr. CS appearing on behalf of the RP made a request that resolution applicant may be directed to reimburse the expenses incurred by the RP for making public announcement in the newspapers. Prayer is allowed. Resolution applicant is

directed to reimburse the payment made by the RP for advertisement and other expenses incurred by him as per Regulation 6(3) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

List it on 21/02/2018.


(Jnan K.R.)
Member (J)


(W.P. Singh)
Member (J)